

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH  
ORIGINAL APPLICATION NO.553/2001  
DATED THE 8TH DAY OF NOV, 2001.

**CORAM:HON'BLE SHRI M.P.SINGH, MEMBER(a)**

Smt.Indira Singh,  
Trained Graduate Teacher,  
Jawahar Navodaya Vidyalaya,  
Dunetha,  
P.O.Daman - 396210.

... Applicant

By Advocate Shri I.J.Naik

V/s.

1. Union of India, through:  
The Secretary,  
Ministry of Human Resource,  
Development,  
Shastry Bhavan,  
New Delhi.
2. Deputy Director,  
Navodaya Vidyalaya Samiti,  
Pune Region,  
78, Mayur Colony,  
Kothrud, Pune - 411 029.
3. The Principal,  
J.N.V., Latur,  
P.O.Latur.

... Respondents

By Advocate Shri V.S.Masurkar

(ORAL)(ORDER)

**Per Shri M.P.Singh, Member(A)**

The applicant has filed this OA and has sought directions to the respondents to withdraw and cancel the impugned order dated 16/11/2000 by which the respondents have denied the payment of TTA (Transfer Travelling Allowance) to the applicant and to pay the TTA alongwith interest @ 12%.

2. Facts of the case are that the applicant working as Trained Graduate Teacher at Navodaya Vidyalaya, Aurangabad was transferred to J.Navodaya Vidyalaya, Latur vide order dated



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3/3/99. In pursuance of the directions, she joined J.N.V., Latur on 5-4-99<sup>2</sup> on 20/8/99. Thereafter she submitted the Bill for TTA to Principal, J.N.V., Latur. Her TTA had not yet been paid. Since the payment of TTA was not made, she made a representation to the respondents on 26/9/2000 and thereafter file this OA claiming the aforesaid relief.

3. Heard both the learned counsel for the applicant as well as respondents. During the course of the arguments, the learned counsel for applicant vehemently argued that the respondents should be directed to pay TTA as well as interest for the delay caused by them for the payment of TTA. He also submitted that the interest amount should be recovered from the Officer who is responsible for the delay. He further submitted that there are catena of judgements of Supreme Court where interest has been paid for the delay in payment of dues from the Government if the same are not paid in time.

4. On the other hand, the learned counsel for the respondents produced a copy of the order dated 7/11/2001 issued by the Deputy Director, Navodaya Vidyalaya Samiti, Pune Region, Respondent No.2. As per this letter, the directions have been issued to respondent no.3 for making the payment of TTA to the applicant. The learned counsel for the respondent also submitted that the payment of TTA would have been made by this time.

5. In the circumstances, I feel that the OA can be disposed of by directing the respondents to make the payment of TTA if not already made within a period of one month from the date of receipt of copy of this order. Accordingly respondents are

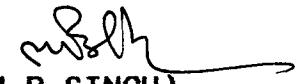


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directed to make the payment of TTA within a period of one month from the date of receipt of copy of this order.

The judgements cited by the applicant for the payment of interest if dues of the Government servants are not paid on time are not applicable as those judgements relate to the delayed payment of retiral dues. Hence the prayer of payment of interest on TTA is rejected. No costs.

  
(M.P.SINGH)  
MEMBER(A)

abp